COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 227 OF 2015 &
IA NO. 373 OF 2015

Dated: 26th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of :

Gail India Ltd. …. Appellant(s)
Vs.
Sabarmati Gas Ltd. & Anr. ….Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Mahapatra
Mr. Kayesh Begg

Counsel for the Respondent(s) : Ms. Sumiti Yadava
Ms. Preksha Dugar for R.1

Ms. Aparna Vohra for R.2

ORDER

Learned counsel for Respondent No.1 seeks two weeks more time to file reply. As a last chance, time is granted and he may file the same on or before 09.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.09.2016 after serving copy on the other side.

List the matter on ***16.09.2016.***

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

Ts/vg